

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01102/2019**  
**Chandigarh, this the 29<sup>th</sup> day of October, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

...  
Ms. Pinky D/o Jai Singh, R/o 201/2, Block No. 361, Lajwana Kalan, District Jind, Haryana – 120101 Group D

....**Applicant**

**(Present: Mr. Ashok Chhikara, Advocate)**

**Versus**

1. G.M. Northern Railways, Baroda House, Delhi – 110001.
2. ADM, Northern Railways, Baroda House, Delhi -110001
3. The Chairman, Railway Recruitment cell (RRC), Northern Railways, Lajpat Nagar-1, New Delhi – 110024.
4. The Chairman, Railway Recruitment Board, Chandigarh.

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**Respondents**

**(Present: Mr. Lakhinder Bir Singh, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed by the applicant impugning the order dated 15.07.2019 (Annexure A-3) whereby her candidature has been rejected on medical grounds.
2. Heard.
3. Learned counsel submitted that the similarly placed candidates approached this Court by filing an O.A. (No. 060/00878/2019) titled

**Gita Rani & Others Vs. G.M. Northern Railway & Others** , which was disposed of vide order dated 20.09.2019, with a direction to the respondents to re-examine the applicants (therein) medically by constituting a Medical Board, for which the expenses will be borne by the applicants themselves. Learned counsel submitted that in pursuance of those directions of this Court, the respondents have

called the applicants in the case of Gita Rani (supra) on 04.11.2019 for medical re-examination. Learned counsel argued that the case of the applicant is similarly situated like the applicants in the case of Gita Rani (supra) and prays that similar order be issued in her favour as well.

4. Notice.

5. Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice. He submitted that the respondents may be granted time to consider the case of the applicant.

6. In the wake of the above, the O.A. is disposed of with a direction to the respondents to examine the case of the applicant and if she is found to be similarly situated like the applicants in the case of Gita Rani & Others (supra), she be also re-examined medically and if possible on 04.11.2019 when other persons have been called for re-examination, as stated on behalf of the applicant. If the case of the applicant is not similar, a reasoned and speaking order be passed within a period of one month from the date of receipt of a copy of the order.

7. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 29.10.2019**

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